

# CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 20.03.2025

## DIVISION BENCHES

1	<b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice Deepak Roshan</b>	<b>Monday to Thursday (Whole Day) &amp; Friday (1<sup>st</sup>Half)</b>	<ul style="list-style-type: none"><li>• LPA : [Fresh Filing, Orders, Admission]</li><li>• LPA [Year up till 2015]:- Final Hearing</li><li>• W.P.(PIL):- Fresh filing, Orders, Admission.</li><li>• WPT; T.A.; Tax Cases; Company Appeal:- Fresh filing, Orders, Admission &amp; Hearing</li><li>• Cases referred to D.B.</li><li>• Writ petitions challenging Vires &amp; Validity of Acts and Rules</li><li>• All matters relating to Mines (including Minor Mineral) [Year 2018 onwards]</li><li>• All matters relating to Tender, Auction/E-Auction :- Orders, Admission &amp; Hearing</li><li>• A.C.(D.B.)</li><li>• Cases related to Judicial Officers</li><li>• Matters relating to staff of the High Court and District Judiciary</li><li>• All matter relating to High Court and Dist. Judiciary irrespective of any assignment made prior on 25.09.2024</li><li>• Cont.(Cvl.)(D.B.); Cont.(Cr.); Cont. (Appl.)</li><li>• Arbitration Appeals of value more than Rs. 2 crores</li><li>• Commercial Appellate Division including all matters arising out of Commercial Courts</li><li>• CAT matters</li><li>• All residual and other matters.</li><li>• Tied up and Assigned matters</li></ul>
2	<b>Hon'ble Mr. Justice S.N. Prasad &amp; Hon'ble Mr. Justice Pradeep Kumar Srivastava</b>	<b>Monday to Thursday (Whole Day) &amp; Friday (1<sup>st</sup>Half)</b>	<ul style="list-style-type: none"><li>• Special Bench for monitoring cases involving MP &amp; MLA</li><li>• Matters relating to N.I.A. Act; P.M.L. Act; and P.C. Act not assigned to any other Bench:- Orders, Admission &amp; Hearing</li><li>• W.P. (Habeas Corpus)</li><li>• All matters relating to Mines (including Minor Mineral) [Year up till 2017] :- Fresh Filing, Orders, Admission &amp; Hearing</li><li>• Cr. Appeal (D.B.): - Fresh Filing, Orders, Admission</li><li>• Cr. Appeal (D.B.): - [Year 2001 to 2004]: - Hearing.</li><li>• Cr. Appeal (D.B.): - [Year uptill 2012]: - Hearing (In Custody)</li></ul>

			<ul style="list-style-type: none"> <li>• Cr. Appeal (D.B.):-[Year 2015 &amp; 2016]:- Hearing (In Custody)</li> <li>• Petitions filed u/s 389 Cr.P.C. in Cr. Appeal (D.B.) :- Fresh Filing, Orders &amp; Admission</li> <li>• W.P.(Cr) arising out of preventive detention; Writ petitions relating to mercy petitions or applications for commutation :-Fresh Filing, Orders, Admission &amp;Hearing.</li> <li>• Tied up and Assigned matters</li> </ul>
3	<b>Hon'ble Mr. Justice Rongon Mukhopadhyay &amp; Hon'ble Mr. Justice Arun Kumar Rai</b>	<b>Monday to Thursday (Whole Day) &amp; Friday (1<sup>st</sup>Half)</b>	<ul style="list-style-type: none"> <li>• LPA [2016 onwards]:- Hearing</li> <li>• F.A.(D.B.) :- Orders, Admission &amp; Hearing</li> <li>• D. Ref.: - Orders, Admission &amp; Hearing</li> <li>• Cr. Appeal (D.B.): - [upto 2000]:- Hearing.</li> <li>• Cr. Appeal (D.B.): - [Year 2013 to 2014]:- Hearing (In Custody)</li> <li>• Tied up and Assigned matters</li> </ul>

#### SINGLE BENCHES

1	<b>Hon'ble The Chief Justice</b>	<b>(Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• Arbitration Applications filed u/s 11 of Arbitration and Conciliation Act</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
2	<b>Hon'ble Mr. Justice Sujit Narayan Prasad</b>	<b>(Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• A.B.A; B.A; Cr.M.P.; Cr Rev. relating to N.I.A. Act; P.M.L. Act :- Fresh filing, Orders, Admission &amp;Hearing</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
3	<b>Hon'ble Mr. Justice Rongon Mukhopadhyay</b>	<b>(Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• A.B.A; B.A; Cr.M.P.; Cr Rev. relating to Delhi Police Establishment Act (CBI) and P.C. Act :- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• All matters related to Fodder Scam:- Orders, Admission &amp;Hearing.</li> <li>• Tied up &amp;Assigned matters</li> </ul>
4	<b>Sri Ananda Sen, J.</b>	<b>(Monday to Friday) (Whole Day)</b>	<ul style="list-style-type: none"> <li>• WPS :-Fresh Filing., Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
5	<b>Hon'ble Mr. Justice Rajesh Shankar</b>	<b>(Monday to Friday) (Whole day)</b>	<ul style="list-style-type: none"> <li>• WPC (Year uptill 2021) :- Orders, Admission &amp; Hearing</li> <li>• WPC- Fresh filing,</li> <li>• WPL:- Fresh filing.</li> <li>• WPL (Year uptill 2021) :- Orders, Admission &amp; Hearing</li> </ul>

			<ul style="list-style-type: none"> <li>• Tied –up &amp;Assigned matters</li> </ul>
6	<b>Hon’ble Mr. Justice Anil Kumar Choudhary</b>	<b>(Monday to Friday) (Whole Day)</b>	<ul style="list-style-type: none"> <li>• Criminal Writ:- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• A.B.A.-Fresh filing, Orders &amp;Admission</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
7	<b>Hon’ble Mr. Justice Rajesh Kumar</b>	<b>(Monday to Friday) ( Whole day)</b>	<ul style="list-style-type: none"> <li>• Tr Petn (Cvl); C.R., A.C. (SB):- Fresh Filing, Orders, Admission &amp; H earing.</li> <li>• Second Appeal [Year up till 2015]:- Orders, Admission &amp; Hearing.</li> <li>• Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• Tr Petn (Crl); Cr. Ref:- Fresh Filing, Orders, Admission &amp;Hearing</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
8	<b>Hon’ble Mrs. Justice Anubha Rawat Choudhary</b>	<b>(Monday to Friday) (Whole Day)</b>	<ul style="list-style-type: none"> <li>• First Appeal (Year from 2015 onwards) :- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Second Appea l [Year from 2016 to 2023]:- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
9	<b>Hon’ble Mr. Justice Sanjay Kumar Dwivedi</b>	<b>(Monday to Friday) (Whole day)</b>	<ul style="list-style-type: none"> <li>• M.A. (Year from 2017 onwards) :- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• C.M.P. under Article 227 of Constitution of India:-Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Second Appeal [Year 2024 onwards] :- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp; Assigned matters</li> </ul>
10	<b>Hon’ble Mr. Justice Deepak Roshan</b>	<b>(Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• WPC &amp; WPL [Year from 2022 to 2025.]:- Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
11	<b>Hon’ble Mr. Justice Gautam Kumar Choudhary</b>	<b>(Monday to Friday) (Whole day)</b>	<ul style="list-style-type: none"> <li>• WPC grouping (arising out of Arbitration and Conciliation Act); Company Petitions; Company Appeals (SJ); Suits (arising out of company matters); Testamentary Suits; Probate and Letters of Administration matters:- Fresh Filing, Orders, Admission &amp; Hearing.</li> <li>• Arbitration Applications u/s 9 of Arbitration and Conciliation Act &amp; Arbitration Appeals of value less than Rs. 2 crores.</li> <li>• First Appeal (year uptill 2014) Orders, Admission &amp; Hearing.</li> </ul>

			<ul style="list-style-type: none"> <li>• M.A. (year uptill 2016) Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp;Assigned matter</li> </ul>
12	<b>Hon’ble Mr. Justice Ambuj Nath</b>	<b>(Monday to Friday) (Whole day)</b>	<ul style="list-style-type: none"> <li>• Criminal Miscellaneous Petition arising out of Section 482 Cr.P.C.:- Fresh Filing, Orders, Admission &amp;Hearing</li> <li>• Regular Bail:- Orders &amp; Admission</li> <li>• Acq. Appeal (S.J.); Acq. Appeal (C); Cr. Appeal (V) :- Fresh Filing, Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp;Assigned matters.</li> </ul>
13	<b>Hon’ble Mr. Justice Sanjay Prasad</b>	<b>(Monday to Friday) (Whole day)</b>	<ul style="list-style-type: none"> <li>• Criminal Appeal (S.J):- Fresh Filing, Orders, Admission</li> <li>• Criminal Appeal (S.J) [Year 2004 and 2005]:- Hearing</li> <li>• C. Ref; Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission &amp;Hearing.</li> <li>• Criminal Revision:- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp;Assigned matters</li> </ul>
14	<b>Hon’ble Mr. Justice Pradeep Kumar Srivastava</b>	<b>Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• Regular Bail:- Orders &amp; Admission</li> <li>• Tied up and Assigned matters</li> </ul>
15	<b>Hon’ble Mr. Justice Arun Kumar Rai</b>	<b>Friday) (After the Division Bench)</b>	<ul style="list-style-type: none"> <li>• Criminal Appeal (S.J) [Year uptill 2003 &amp; 2008 ]:- Hearing.</li> <li>• Tied –up &amp;Assigned matters</li> </ul>

**NOTE:**

- *ALL MOTIONS FOR URGENT / ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.*
- *LISTING OF C.M.P / CONT.(C) CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON’BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER THE CMP/ CONT.(C) HAS BEEN PREFERRED. IF THE COURT OF HON’BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED*
- *ALL PART HEARD MATTERS TO STAND RELEASED*